

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3046
ANSWERED ON:15.03.2013
SHISHU SADAN
Singh Smt. Meena

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has launched/proposes to launch a scheme for setting up of Shishu Sadans for newly born babies in the country;
- (b) if so, the details thereof;
- (c) the number of Shishu Sadans set up in the country during the last one year, State/UT-wise;
- (d) whether the Government proposes to set up more Shishu Sadans in the country;
- (e) if so, the details thereof, State/UT-wise; and
- (f) the funds sanctioned, released and utilised by the State/UTs for the purpose during each of the last three years and the current year?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): The Government, in the Ministry of Women and Child Development has not launched any scheme named setting up of Shishu Sadans. However, the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides for recognition by State Government of one or more fit institutions or voluntary organisations in each district as Specialised Adoption Agencies (SAAs) for the placement of orphan, abandoned or surrendered children for adoption. To implement this provision of the JJ Act, the Ministry of Women and Child Development is administering a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS). Under ICPS, financial assistance is provided to State Governments/UT Administrations, inter-alia, for setting up of and maintenance of SAAs. The State/UT-wise number of SAAs financially supported under ICPS for setting up and maintenance during the last three years and the current year is at Annex.

(d) to (f): The setting up of new SAAs are decided by the inter-ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals. The details of funds sanctioned and released to the State Governments/UT Administrations for setting up of and maintenance of SAAs during each of the last three years and the current year is at Annex. The funds released to State Governments/UT Administrations are generally utilised by them. However, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.